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O.A. No. 277 of 2009

Netrananda Mallik.....Applicant

Vs

Union of India & OrsRespondent

Order dated: 22.04.2010

CORAM:

Hon'ble Mr. B.V.Rao, Member(Judl.)

&

Hon'ble Mr. C.R.Mohapatra, Member (Admn.)

The applicant has filed this O.A. seeking following reliefs:

“ to direct the respondents to grant 2nd Financial Upgradation w.e.f. 15.08.2006 and pay the differential arrear salary for the retrospective period of upgradation with 12% interest.

2. In Pursuance of the notice, the Respondents have filed their counter conceding that the applicant is suitable for 2nd financial upgradation under ACP Scheme but due to the immediate suspension of implementation of ACP Scheme by the Railway Board, the same benefit could not be extended to the applicant.

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3. We have heard Shri N.R.Routray, Ld. Counsel for the petitioner and Shri B.K.Mohapatra, Ld. Counsel appearing for the Respondents.

4. In course of hearing, it is submitted by the Ld. Counsel for the Respondents that during pendency of the O.A., the grievance of the applicant has been redressed. Ld. Counsel for the applicant also conceded to the same.

5. In view of the above, there remains nothing to be adjudicated in this case. Accordingly, the O.A. is disposed of. No costs.


MEMBER (A)


MEMBER (J)

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